

...(Interruptions)...

Notification of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): Sir, I lay on the Table, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, a copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. N-10/16/2013-PPC, dated the 8th September, 2014, publishing the Prasar Bharati (Broadcasting Corporation of India), Akashvani, News Reader-cum-Translator (Grade I), (Grade II) and (Grade III) Recruitment Regulations, 2014.

[Placed in Library. See No. L.T. 1016/16/14]

...(Interruptions)...

Notification of the Ministry of Finance

SHRI ARUN JAITLEY: Sir, I lay on the Table, under sub-section (2) of Section 38 of the Central Excise Act, 1944, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 24/2014-Central Excise, dated the 2nd December, 2014, seeking to further amend Notification No. 12/2012-Central Excise, dated the 17th March, 2012, for increasing the Basic Excise Duty (BED) on unbranded petrol from ₹2.70 per litre to ₹4.95 per litre, on branded petrol from ₹ 3.85 per litre to ₹ 6.10 per litre, on unbranded diesel from ₹ 2.96 per litre to ₹ 3.96 per litre and on branded diesel from ₹ 5.25 per litre to ₹ 6.25 per litre, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 923/16/14]

...(Interruptions)...

MESSAGE FROM THE LOK SABHA

The Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

“in accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose the Textile Undertakings